

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.9 - IA/711(AHM)2024  
in  
**CP(IB)/128(AHM)2021**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

State Bank Of India  
V/s  
Kandla Energy And Chemicals Ltd

.....Applicant

.....Respondent

**Order delivered on: 01/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Kamil Lokhandwala, Adv.  
For the Respondent :

**ORDER**

**IA/711(AHM)2024**

This application is filed for placing on record the Preliminary progress report, Asset Memorandum and Claim Register of the Liquidation Process of the Corporate Debtor. The same is taken on record, with all just exceptions.

Place report with main file for further reference.

Accordingly, IA 711 of 2024 stands disposed of.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**